

THE RAILWAYS (AMENDMENT) ACT, 2003

No. 56 of 2003

[30th December, 2003.]

An act further to amend the Railways Act, 1989.

BE it enacted by Parliament in the Fifty-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Railways (Amendment) Act, 2003.

Short title and  
commence-  
ment.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

24 of 1989.

2. In section 137 of the Railways Act, 1989 (hereinafter referred to as the principal Act), in sub-section (3), for the words "fifty rupees", the words "two hundred and fifty rupees" shall be substituted.

Amendment  
of section  
137.

3. In section 138 of the principal Act, in sub-section (3), for the words "fifty rupees", the words "two hundred and fifty rupees" shall be substituted.

Amendment  
of section  
138.